

**GOVERNMENT OF INDIA  
LABOUR AND EMPLOYMENT  
LOK SABHA**

UNSTARRED QUESTION NO:777

ANSWERED ON:28.11.2005

AMENDMENTS IN LABOUR LAWS

Das Gupta Shri Gurudas;Reddy Shri Suravaram Sudhakar;Tripathi Shri Chandramani

**Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:**

- (a) whether the Government is considering to bring any changes in labour laws;
- (b) if so, the details thereof;
- (c) whether the Government has received any suggestions from certain councils and other organizations in this regard;
- (d) if so, the details thereof; and
- (e) the reaction of the Government thereto?

**Answer**

MINISTER OF LABOUR AND EMPLOYMENT (SHRI K. CHANDRASEKHAR RAO)

(a) to (e): With a view to making labour markets flexible, a 'Discussion Paper' entitled 'making labour market flexible' has been circulated among various stakeholders for eliciting their views. These, inter-alia, include:

(i) Amendment in the Contract Labour (Regulation and Abolition) Act, 1970 by placing certain activities in a separate schedule so that provisions of Section 10 may not apply to these and by replacing the term "emergency" with the term "public interest" in Section 31 of the Act; and

(ii) Amendment in the Industrial Disputes Act, 1947 by raising the number filter from 100 to 300 for applicability of chapter VB and raising the compensation ceiling payable to workers on retrenchment, and on closure of the establishment, from 15 days' average pay to 45 days' average pay for every completed year of continuous service or any part thereof in excess of six months subject to the condition that such retrenchment compensation shall not be less than 90 days of average wages; and by extending the applicability of Section 36B to all undertakings.

The views of the stakeholders are being received.